

(b) The existing major Child Care & Development Schemes are: Integrated Child Development Services, Wheat Based Nutrition Programme, Early Childhood Education, Creches for Working and Ailing Women, Development of Women & Children in Rural Areas, Balwadi Nutrition Programme, Scheme for the Welfare of Children in Need of Care and Protection, Maternal & Child Health Programme, Universal Immunization Programme and Prophylaxis Against Blindness due to Vitamin A Deficiency amongst children. In order to strengthen child care services, the Government have launched a new scheme of Adolescent Girls during 1991-92 which focusses on school drop out adolescent girls in the age group of 11-18. 240 new creche centres were sanctioned during 1990-91. 200 ICDS projects have been sanctioned during 1990-92.

(c) In accordance with Master Plan of Operations (MPO) for the period 1991-95, UNICEF has agreed to provide US dollar 175 million under general resources and US dollar 290 million under Supplementary funds for various programmes relating to

development and welfare of children and women in the area of nutrition, health and education.

Demands of AIKVTa

2590. PROF. SAURIN BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the details of the different demands and grievances which AIKVTa had decided to press through an agitation scheduled to start with from 18th November, 1991;

(b) the details of these demands etc. of AIKVTa which have since been accepted by the Sangathan; and

(c) the reasons for the non-acceptance of others?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) The All India Kendriya Vidyalaya Teachers Association has made various demands from time to time. The position in respect of the main demands and action taken regarding the same are shown in the statement attached.

Statement 2

11point Charter of Demands of all India Kendriya Vidyalaya Teachers Association and Stand of Kendriya Vidyalaya Sangathan

S. No.	Demand	Action taken
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1.	Prompt and complete Implementation of recommendations of Chattopadhyaya Commission including a meaningful revision of pay scales.	The recommendations of the Chattopadhyaya Commission together with those of the Fourth Pay Commission and the postulates of National Policy on Education were taken into consideration by the Department of Education, Ministry of Human Resource Development, in fixing pay scales etc. for teachers, under its control. The Kendriya Vidyalaya Sangathan (KVS) is fully funded by the Government of India and has adopted the same pay scales.

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2. Immediate grant of representation of teachers on KVg & its Board of Governors to the tune of 25% of the prescribed strength on Central Academic Advisory Council & Regional Advisory Committee etc.

The Government of India has already nominated six members on the Sangathan and its Board of Governors for a period of three years since January, 1992.

3. Increase in promotion quota to 75% in general and opening of promotional avenues for Work Experience, Physical Education, Drawing, Music, Yoga, Home Science Teachers Librarians, Lab. Assistant and Lab. Attendants and guarantee of three promotions in a career; abolition of Lab. Attendants' cadre and revival of that of Lab. Assistants.

The present promotion quota of 33 $\frac{1}{3}$ % is considered adequate. Further dilution of direct recruitment quota will adversely effect quality of teaching. In any case inservice candidates are also eligible in direct recruitment.

The promotoinal avenues for miscellaneous category of teachers, Librarians, Lab. Assistants & Lab. Attendants is not available because these subjects are not taught as elective subjects. However, the time bound senior scale and selection scales are available to the teachers after 12 years of service in the lower scale

The Librarians and Lab. Assistants have been given the benefit of teaching allowance which has not been extended to the Lab. Attendants being a Group 'D' post. The Sangathan decided in 1974 that only Lab. Attendants be provided in Science Laboratories and the situation has not changed

4. Grant of time-bound selection grade to all categories of teachers i.e. after 8 years.

Kendriya Vidyalaya Sangathan has already implemented the time scale of 12 years as per instructions of Govt. of India.

5. Rationalisation of JCM and Recruitment & Promotion rules; introduction of a rational and human transfer policy, grant of request transfer in public interest, and formation of a permanent Transfer Committee with AIK-VTA representatives thereon.

The JCM meeting was held on 18-12-91 and the question of distribution of seats have been decided. The recruitment rules have been revised. The representatives of the associations were also consulted in this regard. The suggestions of the associations were also taken into consideration while finalising the transfer quidelines and the transfers during 1991-92 have been mostly done after screening by an Establishment Committee of Officers of KVS(HQ). The representatives of the association are not needed for deciding the transfers of teachers.

6. Restoration of March-May, 1982 salary, 19th April, 1983 and 18th Aug., 1984 and stoppage of victimisation of office-bearers and activists of the Association.

In March-May 1982, some teachers absented themselves from duty, in relay fast and mass Casual Leave respectively in pursuance of their agitation. On 19th April, 1983, they were on Dharna. For the days of relay fast in March, 1982, a token salary cut for one to two days was effected. Pay for absence from duty on account of mass casual leave on May 1, 1982 was not allowed. Absence from duty on account of Dharna on 19th April, 1983, was treated as leave of the kind due. Already, a lenient view has been taken. There is no case for revision of the earlier decisions. There is no victimisation of any category of Kendriya Vidyalaya Sangathan teacher/staff.

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7. Introduction of newer and more elective subjects at plus two stage & creation of post of a Head-Master for Secondary Section.
- The Sangathan did not introduce new and more elective subjects at +2 stage because of transferability of the parents of the children of Kendriya Vidyalayas and the financial constraints. The post of Head Master is sanctioned in Kendriya Vidyalayas having 700 or more children in the Primary sections. The full fledged Principal is posted in a Kendriya Vidyalaya when it is upgraded to Class-IX or above.
8. 'House for every teachers' allotment of accommodation from general Pool for Central Govt. employees.
- The employees of KVS are not entitled for general pool accommodation and the Ministry of Urban Development could not accommodate the request of KVS. However, the Sangathan constructs 11 and 21 units of staff-quarters subject to availability of land and funds.
- TGT grade for Music Teachers and PGT grade for Librarian, SUPW and Physical Education Teachers.
- The proposal for TGT grade for Music Teachers and PGT grade for Librarian SUPW and PET has not been granted keeping in view the educational qualifications and job requirements.
9. Work-load as per prescribed norms of KVS, reduction in school timings from the present 6-10 hours to 5-30 hrs. and introduction of five day week.
- Existing work-load norms range from eleven periods per week for Principal to 36 periods per week for Primary classes. Kendriya Vidyalaya run for 5-30 hrs in Primary classes while classes VI and above work for 6-10 hours. The Kendriya Vidyalaya remain closed on 2nd Saturday of every month.
10. Opening of Kendriya Vidyalaya at all District Headquarters and provision for admission of local children to a small percentage, bringing KVS under jurisdiction of Central Administrative Tribunal.
- Kendriya Vidyalaya are not opened on geographical considerations. They are opened in areas of concentration of transferable Central Govt. employees, Project employees and Public Sector employees. Therefore, it is not feasible to open Vidyalayas in all District Headquarters.
- No percentage of admissions can be kept apart for local children as the objective of opening of new KV is the provision of education facilities for transferable Central Govt. employees.
- Kendriya Vidyalaya Sangathan being a Society under the Societies Registration Act does not automatically come under the jurisdiction of the Central Administrative Tribunal. Section 14(2) of the Central Administrative Tribunal Act, 1985, empowers the Central Government to issue a notification for bringing the corporations/societies owned or controlled by the Govt. of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such general notifications have been issued, as CAT was not equipped to bear the extra work-load.

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11. Liberalisation of Medical facilities and extension of CGHS facilities to all KVS employees and grant of Medical Allowance @ 7.5% of basic pay in lieu of outdoor treatment, and rationalisation of Group Insurance Scheme.

Employees of KVS are governed by the Medical attendance rules. Reimbursement of medical expenses is allowed under Government of India pattern. KVS employees in Delhi, Bombay, Calcutta, Hyderabad and Bangalore also availing of CGHS facilities with approval of Ministry of Health and Family Welfare.

The employees of KVS are governed by the C.S. (M.A.) Rules. Hence the question of giving medical allowance to the employees does not arise.

The Board of Governors has approved on 12-1-1992 the introduction of new Group Insurance Scheme for the Kendriya Vidyalaya Sangathan employees.

Dharna by Delhi Administration teachers

2591. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that school teachers of Delhi Administration have gone on indefinite dharna for getting Chattopadhyaya Commission report implemented soon; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The representatives of the Joint Council of Delhi Teachers Organisations had gone on dharna from 24th to 25th February, 1992 in support of their demands. The reaction of the Government on all recommendations of the Chattopadhyaya Commission has already been laid on the table of Sabha on 30-7-91.

Regional offices of Kendriya Vidyalaya

2592. MOHD. KHALEELUR RAHMAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to U.Q. 1192 given in the Rajya Sabha on 7th January, 1991 and state:

(a) whether the Sangathan has since decided to open three new regional offices of Kendriya Vidyalaya Sangathan;

(b) whether any representations in favour of Bareilly, Jabalpur and Cochin have been received by the Sangathan; and

(c) what decision has been taken in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Board of Governors of Kendriya Vidyalaya Sangathan in its 55th meeting held on 12-1-1992 has approved creation of three new regional offices provided the expenditure is met from within the approved Budget Estimates.

(b) and (c) There is no decision regarding location of these offices. It